

## **BOMBAY COTTON (STATISTICS) RULES, 1947**

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## **BOMBAY COTTON (STATISTICS) RULES, 1947**

In exercise of the powers conferred by section 13 of the Bombay Cotton (Statistics) Act, 1946 (Bom.XXVII of 1946) the Government of Bombay is pleased to make the following rules, namely

### **1. Short title and extent :-**

[(1)] These rules may be called the Bombay Cotton (Statistics) Rules, 1947.

[(2)] They shall extend to the whole of the State of Maharashtra].

### **2. Definitions :-**

In these rules, unless there is anything repugnant in the subject or context

(1) "Act" means the Bombay Cotton (Statistics) Act, 1946 ;

(2) "Form" means the form appended to these rules ;

(3) Words and expressions not defined in these rules but defined in the Act shall have the meanings assigned to them in the Act.

### **3. Form of return under section 4 of the Act :-**

(1) The return to be submitted to [the Director of Agriculture, Maharashtra State, Poona,] in accordance with section 3 of the Act shall be in Form 'A' hereto appended.

(2) A copy of the form duly filled in shall be sent to the [Superintending Agricultural Officer of the Division].

### **4. Exercise of the right access, inspection and search under section 4 of the Act :-**

The Officers authorised under section 4 of the Act shall exercise the right access, inspection and search conferred by that section during any time between sunrise and sunset.